

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1979
ANSWERED ON:29.11.2001
VOTING RIGHT TO NRI
P.C. THOMAS

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether NRIs have been given opportunity to exercise general rights in India;
- (b) if so, the details thereof; (
- (c) whether proposal to give voting rights to N.R.I. has been responded favourable; and
- (d) if not, the reasons thereof?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) & (b) The requisite information is being collected and will be laid on the Table of the House.
- (c) & (d) No, Sir. Owing to practical and administrative difficulties, the proposal for grant of voting rights to non-resident Indians has not been found feasible.